



2026:AHC:58443

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 4511 of 2026

Anita

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Gyan Prakash, Mool Chandra Maurya
Counsel for Opposite Party(s)	: Rajesh Kumar, G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Counter affidavit filed by the State and Rejoinder affidavit filed by the applicant are taken on record.
2. Heard Sri Gyan Prakash, learned counsel for the applicant, Sri Rajesh Kumar, learned counsel for the informant and Dr. S.B. Maurya, learned AGA for the State.
4. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No. 232 of 2024, under Sections 85, 80 (2), 238 (B), 61(2) of BNS, 2023 and Section 3/4 of D.P. Act, Police Station Nidhauri Kalan, District Eath during pendency of the trial.
5. Learned counsel for the applicant submits applicant is mother-in-law of the deceased and on the basis of false allegation she has been made accused in the present matter.
6. He next submits, actually deceased missed from her matrimonial home on 04.08.2024 and on next day i.e. 05.08.2024 her husband i.e. son of the applicant lodged a missing report and on 31.10.2024 i.e. after more than two and half months informant lodged the FIR in the present matter.
7. He next submits, from the record it reflects on 05.08.2024 dead body of the daughter-in-law of the applicant was recovered from District Firozabad and even from the postmortem report it reflects she died due to hanging.
8. He next submits, there is no evidence on record which can suggest that applicant any how involved either in missing of her daughter in law or in the death of her daughter-in-law and even from the postmortem report it reflects she committed suicide.

9. He further argued, applicant is lady and she is not having any other criminal history and in the present matter, she is in jail since 22.08.2025 i.e. for last almost eight months.

10. Per contra, learned AGA opposed the prayer for bail but could not dispute the argument on facts advanced by learned counsel for the applicant.

11. I have heard learned counsel for the parties and perused the record of the case.

12. However, applicant is mother-in-law of the deceased and her daughter-in-law died just after a month of her marriage under abnormal circumstances and there is also allegation of torture with regard to demand of dowry, but from the record it reflects on 05.08.2024 husband of the deceased i.e. son of the applicant filed a missing report that on 04.08.2024 deceased suddenly missed from her matrimonial home and after two and half months FIR in the present case was lodged.

13. Further record also suggests on 05.08.2024 in another district dead body of the deceased was recovered and even from the postmortem report it reflects she died due to hanging.

14. Further even, applicant is lady and there is no specific allegation against her and she is not having any criminal history and she is in jail for last almost eight months.

15. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

16. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

17. Let the applicant - **Anita** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless her personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

18. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

19. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

March 20, 2026

Ashish/-

(Sameer Jain,J.)